

1	2	3
8.	Bihar	3,80,000
9.	Jharkhand	37,546
10.	Karnataka	2,50,000
11.	Kerala	1,68,811
12.	Uttar Pradesh	3,40,806
13.	Chhattisgarh	100
TOTAL :		75,61,176

**Non implementation of Acts meant for construction workers**

526. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the state-wise details where the Building and Other Construction Workers (Regulation and Employment Service Condition) Act, 1996 and Building and Other Construction Workers Welfare Cess Act, 1996 have not been implemented;

(b) whether Supreme Court has given any direction to Central Government and State Governments for implementation of these two Acts;

(c) whether it is a fact that some States have collected cess but construction workers are not getting the benefit of the schemes and there is no infrastructure for the registration of the workers; and

(d) the reasons for not implementing the legislations by Government?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and the Building and Other Construction Workers Welfare Cess Act, 1996, the States have to frame and notify Rules, constitute Advisory Committees/Expert Committees, appoint various authorities for registration of workers, cess collection, inspection and Appealing Authority and constitute State Welfare Boards to frame and implement various welfare schemes in pursuance of the said Acts. The States are at various stages of implementation of these Acts. State-wise status is given in the Statement. (*See below*)

(b) Hon'ble Supreme Court *vide* its order dated 13th January, 2009 has asked all the State Governments to file status of implementation of the Acts.

(c) The State Governments are collecting cess and the cess is transferred to State Welfare Boards. State Welfare Boards are implementing various welfare schemes for building and other construction workers. Some States are in the process of formulating different welfare schemes.

(d) All the State Governments/Union Territories are at various stages of process for implementation of the Acts.

**Statement**

*Status of implementation of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996*

Sl.No.	Name of the States/UTs.	Whether Rules notified under the Act.	Whether Welfare Board constituted	Whether Implementing/Cess collecting authority notified	Whether State Advisory Committee constituted
1	2	3	4	5	6
1.	Andhra Pradesh	Yes	Yes	Yes	Yes
2.	Arunachal Pradesh	Yes	Yes	Yes	Yes
3.	Assam	Yes	Yes	Yes	Yes
4.	Bihar	Yes	Yes	Yes	Yes
5.	Chhattisgarh	No	No	No	Yes
6.	Goa	Yes	Yes	Yes	Yes
7.	Gujarat	Yes	Yes	Yes	Yes
8.	Haryana	Yes	Yes	Yes	Yes
9.	Himachal Pradesh	Yes	Yes	No	No
10.	Jammu & Kashmir	Yes	Yes	Yes	Yes
11.	Jharkhand	Yes	Yes	Yes	Yes
12.	Karnataka	Yes	Yes	Yes	No
13.	Kerala	Yes	Yes	Yes	No
14.	Madhya Pradesh	Yes	Yes	Yes	Yes
15.	Maharashtra	Yes	Yes	Yes	Yes
16.	Manipur	Yes	No	No	No
17.	Meghalaya	Yes	No	No	No
18.	Mizoram	Yes	No	No	Yes
19.	Nagaland	No	No	No	No

1	2	3	4	5	6
20.	Orissa	Yes	Yes	Yes	Yes
21.	Punjab	Yes	Yes	Yes	Yes
22.	Rajasthan	No	No	No	Yes
23.	Sikkim	Yes	No	Yes	No
24.	Tamil Nadu*	Yes	Yes	No	Yes
25.	Tripura	Yes	Yes	Yes	Yes
26.	Uttar Pradesh	No	No	Yes	No
27.	Uttarakhand	Yes	Yes	Yes	Yes
28.	West Bengal	Yes	Yes	Yes	Yes
29.	Delhi	Yes	Yes	Yes	Yes
30.	Andaman & Nicobar Island	Yes	Yes	Yes	Yes
31.	Chandigarh	No	Yes	Yes	Yes
32.	Dadra & Nagar Haveti	No	Yes	No	Yes
33.	Daman & Diu	No	Yes	No	Yes
34.	Lakshadweep	No	No	No	No
35.	Puducherry	Yes	Yes	Yes	Yes

\* State implementing its own Act.

**Amendment to communication scheme for EPF pensioners**

527. SHRI P. RAJEEVE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is any existing pension and pension commutation scheme for EPF Pensioners;

(b) if so, whether Government has made any amendment to existing schemes;

(c) whether the amendments if made, had provided additional financial benefits to the pensioners than previously enjoyed by them; and

(d) whether any decision to retrieve the earlier benefits under earlier scheme for pensioners has been made?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Yes, Sir. The Employees' Pension Scheme, 1995 had a provision for commutation of pension in it.

(b) Yes, Sir. Provision for commutation of pension has been withdrawn with effect from 26.09.2008 *vide* Gazette notification number G.S.R. 688 (E) dated 26.09.2008.